National Company Law Tribunal

Allahabad Bench

CPNO. (IB)/60/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018

NAME OF THE COMPANY: MIS Ray Duplese PV+ L+d Vs. Mis Saudhang Papers Pv+ L+d

SECTION OF THE COMPANIES ACT: U/S 9 of I8B code of 2016

Representation SI. NO. Name_ Anshal Ko Sylve Advocable
Poron Kishone CP NO: (IB) 160/ALD/2017 1.

Sh. Anshul Kumar, Advocate for the Operational Creditor. Sh. Pawan Kishore, Advocate for the Corporate Debtor Company.

Today, the Corporate Debtor Company files an application for setting aside the exparte order dated 18.12.2017 by way of a recall application. A copy thereof is provided to the counsel for the Operational Creditor. The Ld. Counsel for the petitioner fairly concede for allowing the application for setting aside the exparte order dated 18.12.2017 with some cost to be imposed and the Corporate Debtor must file their reply/objection to the present petition at the earliest. The Ld. Counsel for the Corporate Debtor Company informs that their objection/reply to the main petition is ready and it is in the process of filing today itself.

Keeping in view of this, the present petition is allowed with a nominal cost of Rs.1,000/- (Rupees One Thousand) payable to the petitioner/operational creditor.

The Corporate Debtor files reply. A copy thereof is provided to the Operational Creditor. He is also at liberty to file rejoinder, if any. The case is fixed for filing rejoinder as well as for argument. The matter to be listed on 12th March, 2018.

Dated:07.02.2018

Typed by: Kavya Prakash Srivastava (Stenographer)

H.P. Chaturvedi, Member (Judicial)